

Unfair Trade Practices-re. Fake Technical Collaboration

1049. SHRI ARIF MOHAMMAD KHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware that many Indian companies are selling their products under the label of "Technical Collaboration" with some foreign company whereas in reality no such collaboration has been approved by Government ; and

(b) if so, the reaction of Government thereto and the action taken or proposed to be taken by Government to prevent this unfair trade practice ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b) The MRTP Act, 1969 empowers the M.R.T.P. Commission to take cognizance of mis-representation regarding technical collaboration with foreign companies made by companies, firms, traders and persons where in reality such collaboration either does not exist or has not been duly approved. The Commission, during the period 1.8.84 to 31.1.87, has initiated 36 enquiries which are at different stages.

Achievement of Seventh Plan targets in Industrial Production

1050. SHRIMATI BASAVARAJESWARI : Will the Minister of INDUSTRY be pleased to state :

(a) whether his Ministry has called for more active involvement of State Governments in crucial areas in order to achieve Seventh Five Year Plan targets in industrial production ;

(b) if so, the details of these areas ;

(c) if so, whether any directive or advice has been issued to the State Governments in this regard ; and

(d) if so, how many States have so far agreed for this active involvement ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL

DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) to (d) The Ministry of Industry convened a Conference of State Industry Ministers in December 1986 to discuss various issues concerning industrial development. Specific issues discussed at the Conference, inter alia, included evaluation and development of industrial policy, modernisation and upgradation of technology, supply of critical raw materials required by industries, industrial sickness, development of backward areas, self-employment scheme for educated unemployed, and location of central public sector undertakings and their ancillarisation programmes, etc. It was stressed that the States have a crucial role to play in implementation of industrial policies and achievement of targets set in the Seventh Five Year Plan.

All the States and most of the Union Territories participated in the Conference.

Recovery of Dues from state Electricity Boards

1051. SHRIMATI BASAVARAJESWARI : Will the Minister of ENERGY be pleased to state :

(a) whether Union Government have asked the State Electricity Boards to pay for supplies made to them by public sector enterprises ;

(b) if so, whether the Boards owe a lot of money to coal companies, Central Power Corporation and the Rural Electrification Corporation ;

(c) if so, the total dues against the State Electricity Boards ;

(d) the steps proposed to recover the dues from the State Electricity Boards ; and

(e) the names of defaulting States and the extent of default ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) to (e) Supplies of power and related materials between